

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH, CHENNAI
ORIGINAL APPLICATION NO. 140/2023**

IN THE MATTER OF:

HJ Prasanna Kumar

...PETITIONER

Versus

Department of Urban Development
Karnataka and Others

...RESPONDENTS

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ACTION PLAN ON BEHALF OF RESPONDENT NO. 1

MOST RESPECTFULLY SHOWETH:

1. It is submitted that the instant Application *inter alia* pertains to pollution in Hennagara lake, Bengaluru (***the said lake***).
2. It is submitted that Jigani Hobli is located in Anekal Taluk in Bengaluru Urban district. Jigani Gram Panchayat has been upgraded to Town Municipal Council by adding Jigani village, Kyalasanahalli, Srirampura and Bande Nallasandra during the year 2015. The present population of the TMC is 30,000.
3. At present, part of the town is having UGD system. The sewer network was designed and laid in the core area of Jigani town for a length of 20km during the time when it was Gram Panchayat. The rest of the town has individual soak pits. At present, the sewage is


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being let in to drains which ultimately reaches Hennagara lake, Chandapura lake and Muthanallur lake and further lakes down streams in series. It is submitted that in compliance with the orders passed in OA No. 324/2021[PB] (now transferred to this Hon'ble Bench and renumbered as OA No. 182/2023), it was directed by the Chief Secretary to the Government of Karnataka to take immediate steps to stop entry of sewage to Chandapura lake.

4. Resultantly, a new UGD scheme was proposed to provide sewer network along with house service connections and to treat the sewage. The estimate for providing underground drainage scheme to Jigani Town amounts to Rs.124.75 Crores. Financial approval for the same has been granted by the Government vide GO No: UDD 37 UDS /2022 Dtd:28.03.2023.
5. The UGD system at Jigani town is designed for the population of 55,000 at intermediate year 2040 and 90,000 at ultimate year 2055, with 110 LPCD of sewage contribution, an STP having capacity 6.10MLD is required for the above intermediate population and 10.00MLD is required for the ultimate population.
6. Further, the agency has been selected through tender process and work order dated 23.08.2024 has been issued for an amount of Rs.


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82,23,05,045/- (Capex: Rs.74,12,17,323/- + Opex: Rs.8,01,87,722/-) with stipulated period of 36 months for completion of the works and 60 months for operation & maintenance period. The works are in progress. The following works will be taken up under the said contract:

- i. Laying of Sewer network: 73.56 km
 - ii. Construction of machine holes: 2790 Units
 - iii. House Service Connection: 6300 Units
 - iv. Supplying Truck mounted sucking cum jetting machine of 6000ltrs capacity: 2 Units
 - v. Providing desilting machines: 2 Units
 - vi. Construction of 02 Nos., of wet wells, rising main of length 6.85Kms and providing suitable capacity pumping machineries: 2 Units (Madhumithra Layout, STP premises)
 - vii. Construction of 6.0 MLD STP of SBR Technology at Sy. No:523, 524, 525 of Hennagara village, Attibele-2
 - viii. Construction of 110 KLD STP of MBBR Technology in Srirampura.
 - ix. Providing 11 KV express feeder main from MUSS to 2 wet wells and 2 STP's.
 - x. O& M of assets built under the scheme for 5 years.
7. The Jigani TMC has stated in its resolution that the required lands will be provided by the local body while preparing the DPR. In the meeting held on 10.04.2023 under the chairmanship of Secretary, Urban Development Department it was instructed to obtain a no-objection


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letter from the Karnataka State Pollution Control Board and hand over the land identified for the sewage treatment plant to the board at the earliest. In a meeting held on 12.05.2023 under the chairmanship of the Secretary, Urban Development Department and after discussion with the Revenue Officers, it was instructed to submit the proposal for land acquisition (consent award) through Deputy Commissioner, Bengaluru Urban district as there is no Government land available.

8. Accordingly, on 28.06.2023, the officers of the Board conducted a joint inspection with the officers of the Urban Development Cell, Revenue Department, Karnataka State Pollution Control Board and the local body and identified the Survey No.: 523, 524, 525 of Hennagara village, Attibele-2 for the same.
9. In this regard, in order to initiate the land acquisition procedure, the ULB has been instructed by SLAO vide letter No: LQ/CR/04/2023-24 Dated: 02.12.2023 to pay 10% of the above cost *i.e.*, Rs. 59,10,750/- . Accordingly, TMC Jigani has paid the amount of Rs.59,10,750/- vide Cheque No: 000903 dated 06.12.2023 issued by Bank of Baroda. Survey sketch of the proposed land for construction of Sy. No. 523, 524, 525 at Hennagara village, Attibele-2 is submitted to the SLAO by the Tahsildar, Anekal vide their letter No 634, dated 31.01.2024 to issue Preliminary Notification under Section 11(1) of the Right to Fair


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Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013.

10. Further, the Deputy Commissioner, Bengaluru Urban district vide letter No 160, dated 07.02.2024 instructed the Special Land Acquisition Officer to initiate the land acquisition procedure at the earliest.
11. The Preliminary Notification for land acquisition for the above STP sites were published vide gazette Notification and paper publication No. 10 dated 19.02.2024.
12. Jigani municipality has sent the proposal to the Government for deposition of land acquisition cost of STP and to issue notification under 19(1) of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013. In the meeting held on 03.07.2025, the Chief Secretary to the Government of Karnataka has instructed the ULB to deposit the balance 50% of the payment required for land acquisition and the SLAO to proceed with land acquisition process and ULB has paid the 50% of the land acquisition compensation amount.
13. Accordingly, the Notification under Section 19(1) of the Right to fair compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 has been issued on 28.08.2025. Once


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the land is handed over to Board, the works related to the construction of STP will be taken up.

14. A tabular depiction of the above works being taken up is as follows:

Sl. No.	Work	up to date Progress	Estimated Timeline for Completion
1	Laying of Sewer network	25 Kms	Timeline required for completion of work is by end of August – 2027, will be commissioned in line with the wet wells & STP
2	Construction and laying of machine holes	682 Nos	
3	Providing House Service Connections	1246 Nos	
4	Construction of wet wells at Madhumithra layout	Work yet to be started at site duly getting the approval of designs	Timeline required for completion of work is 01 years, will be commissioned in line with the Sewer network & STP.
5	Construction of wet well & 6.0 MLD STP of SBR Technology	Nil	Land acquisition is in progress for construction of 6.0 MLD STP of SBR Technology and 8m dia wet well at Survey No: 523, 524, 525 of Hennagara village, Attibele-2. Timeline required for completion of work is 2 years from the date of handing over of site.
6	Construction of 110 KLD STP of MBBR Technology in Srirampura	Work yet to be started at site duly getting the approval of designs.	Timeline required for completion of work is 09 months.


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15. With respect to the interim arrangement in the meanwhile for treatment of sewage, reference may be had to the report of the Deputy Commissioner, Bengaluru Urban District dated 18.09.2024, wherein it is provided that the sewage is being collected in a collection tank and is being carried to the STP at Anekal.
16. It is hence submitted that the above steps are being to ensure that there is no entry of Sewage in to Hennagara Lake, Bengaluru. It is prayed that the above information be taken on record.


Respondent No. 1

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